

State vs. Wasim
FIR No: 000280/2020
PS Pandav Nagar
U/s 379/411 IPC

Ld. P.O is on leave today.
20.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Ld. APP for the State through VC.
Sh. Vishnu Dutt Sharma, ld. Counsel for the applicant/
accused through VC.
Reply has already been received from the IO.

Accused is stated to be in JC.

Submissions on bail application heard.

Reply of IO perused.

It is stated by learned counsel for accused/applicant through VC that the accused has been falsely implicated in the present case and he is in custody since 19.06.2020. It has been argued that investigation in the matter has already been completed and no fruitful purpose would be served by keeping the accused/applicant in J/C. Nothing has been recovered from his possession and the alleged recovery has been planted upon the accused. Hence, it is prayed, that accused/applicant may be granted bail.

I have heard the submissions and perused the record.

The accused is shown to be in custody since 19.06.2020. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID-19 Pandemic. Considering the circumstances, nature of offence in question and the

age of the accused/applicant, accused/applicant is hereby granted bail on furnishing bail bond in the sum of Rs. 20,000/- with one surety of like amount and subject to verification of address of accused as well as his surety, with the following directions :-

1. He shall not change his address without intimation to the Court.
2. He will not try to influence the witnesses.
3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the ld. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original bail application along with documents in the court within 2 days from today.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.07.20
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(DINESH KUMAR)
Duty MM (EAST)/KKD/20.07.2020

Agreement W Dammu
Call for 20/20
Dammu
18/07/20

20,000

(1)

IN THE COURT OF MS. EKTA GAUBA MANN, LD.
CMM., DISTT. EAST, KARKARDOOMA COURT,
DELHI.

IN RE:-

State Vs. Wasim S/o Munna
R/o A-52, Shahid Nagar,
Sahibabad, GZB. (UP).

FIR No.000280/2020
U/S. 379 & 411 IPC
E-P.S. Pandav Nagar
East District
Accused in JC since 19.06.2020

**FIRST APPLICATION FOR BAIL UNDER SECTION
437 Cr.P.C. ON BEHALF OF THE ABOVE NAMED
APPLICANT/ACCUSED WASIM
MOST RESEPECTFULLY SHOWETH :-**

1. That the applicant/accused was lifted from his office of Tours & Travels (Chacha- Bhatija Tours & Travels at Dilshad Colony, Delhi) in the morning of 18.06.2020 by the police of Operation Cell attached with P.S. Gazipur, Delhi.
2. That the applicant/accused was arrested next day i.e. 19.06.2020 in the FIR No. 129/20, U/s. 356/379/34 IPC and 413 IPC by the police of Operation Cell attached with P.S. Gazipur, Delhi.

State vs. Wasim
FIR No: 000371/2020
PS Pandav Nagar
U/s 379/411 IPC
20.07.2020

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3. He will not leave the country without prior permission of the court.
4. He will not involve in similar type of offences after releasing on bail. If he is found indulge in similar such type of offences in future, State shall be at liberty to move an application for cancellation of his bail.

With above directions, bail application of accused stands disposed of.

Copy of this order be sent to Jail Superintendent concerned for necessary information and compliance, if any and to supply the copy to the accused. Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

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**DINESH
KUMAR** Digitally signed by
DINESH KUMAR
Date: 2020.07.20
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(DINESH KUMAR)
Duty MM (EAST)/KKD/20.07.2020

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IN THE COURT OF MS. EKTA GAUBA MANN, LD.
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IN RE:-

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